



The Gauhati High Court, At Guwahati
[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List





Published under the authority of Hon'ble The Chief Justice





Web: www.causelists.nic.in



NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

☞	BENCH	NAME OF THE JUDGES	PERIOD
☞	<p>[COURT NO. 1] [DIVISION BENCH- I] <i>This Bench will take up matters pertaining to:</i> 1. Writ Appeals other than Foreigner matters. 2. PIL and Taken up Matters. 3. Income Tax Appeal Matters. 4. Appeals under Companies Act. 5. SARFAESI Act. Matters. 6. Writ Petitions against Order of CAT. 7. Confirmation of Decree of Divorce and such Matrimonial Appeals. 8. Criminal Appeals. 9. Contempt Matters relating to Division Bench- I. Any such matters as may be specifically directed to be listed.</p>	<p align="center">HON'BLE THE CHIEF JUSTICE AND HON'BLE MR. JUSTICE ARUP KUMAR GOSWAMI</p>	<p align="center">FROM 17-01-2019 AND 18-01-2019</p>
☞	<p>[COURT NO. 4] [CIVIL BENCH- IV] <i>This Bench will take up Matters pertaining to:</i> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matters. 3. Residuary Writ Petitions except Police/Army action. 4. Arbitration Petition And Arbitration Application.</p>	<p align="center">HON'BLE MR. JUSTICE UJJAL BHUYAN</p>	<p align="center">-DO-</p>
☞	<p>[COURT NO. 5] [SPECIAL DIVISION BENCH] <i>This Bench will take up matters pertaining to :</i> 1. Criminal Appeal (J). 2. Criminal Appeal. (This Bench Will Take Up Crl.Appl. Matters Of 2016 And Older Matters And Will Sit Till 1:15 P.M.)</p>	<p align="center">HON'BLE MR. JUSTICE MANASH RANJAN PATHAK AND HON'BLE MR. JUSTICE AJIT BORTHAKUR</p>	<p align="center">-DO-</p>

	<p>[COURT NO. 5] [CRIMINAL SINGLE BENCH] <u>This Bench will take up matters pertaining to :</u> 1. Criminal Petition(Including Hearing) 2. Tr. Petition. (Cr.).</p> <p>(This Bench Will Sit From 2:00 P.M.)</p>	<p>HON'BLE MR. JUSTICE MANASH RANJAN PATHAK</p>	<p>-DO-</p>
	<p>[COURT NO. 8] [CIVIL BENCH- I] <u>This Bench will take up Matters pertaining to:</u> 1. Civil Revision Petition (I/O). 2. Testamentary Cases 3. First Appeal Order. 4. Company Petition And Company Application. 5. MAC Appeal All Matters Including (Delay Condonation Petition) 6. MAC Appeal Hearing. 7. Miscellaneous First Appeal. 8. Transfer Petition (Civil). 9. Second Appeal Order. 10. Land Acquisition Appeal(S/B). 11. Arbitration Appeal(S/B).</p>	<p>HON'BLE MR. JUSTICE SUMAN SHYAM</p>	<p>-DO-</p>
	<p>[COURT NO. 9] [CRIMINAL SINGLE BENCH] <u>This Bench will take up matters pertaining to :</u> 1. Criminal Revision Petition(Including Hearing) 2. Criminal Appeal(S/B And Under PC Act). 3. Criminal Petition.</p>	<p>HON'BLE MRS. JUSTICE RUMI KUMARI PHUKAN</p>	<p>-DO-</p>
	<p>[COURT NO. 10] [CIVIL BENCH-III] <u>This Bench will take up Matters pertaining to:</u> 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks, and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. 4. Writ Petition (Civil) under Labour and Industrial Law etc. 5. W.P (Cr.) Matters.</p> <p>(This Bench Will Take Up Matters From 2016 To 2019)</p>	<p>HON'BLE MR. JUSTICE SONGKHUPCHUNG SERTO</p>	<p>-DO-</p>

	<p>[COURT NO. 11] [DIVISION BENCH- II] <u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Appeal (Foreigners Matter). 2. Writ Petition (Foreigners Matter). 3. Death Reference Cases. 4. Custodial Death. 5. WP(C) relating to Police and Army Actions. 6. Contempt Petition (Criminal). 7. Criminal Appeal Including Hill Appeal And Hill Reference Cases. 8. Contempt Matters relating to Division Bench- II. <p>Any such matters as may be specifically directed to be listed.</p>	<p style="text-align: center;">HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA AND HON'BLE MR. JUSTICE PRASANTA KUMAR DEKA</p>	<p style="text-align: center;">-DO-</p>
	<p>[COURT NO. 12] [CIVIL BENCH-IV] <u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matters. 3. Residuary Writ Petitions except Police/Army action. 	<p style="text-align: center;">HON'BLE MR. JUSTICE KALYAN RAI SURANA</p>	<p style="text-align: center;">-DO-</p>
	<p>[COURT NO. 15] [CIVIL BENCH] <u>This Bench will take up Matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academic Institutions. 4. Writ Petition (Civil) relating to State Government Employees. 5. Writ Petition (Civil) relating to Service In Local Bodies, Banks and PSU etc. 6. Writ Petition (Civil) relating to Service Of Defense Personnel And Armed Forces. 7. Writ Petition (Civil) Under Labour And Industrial Law etc. <p>(This Bench Will Take Up Matters Of 2015 And Older Matters And Will Sit From 2:00 P.M.)</p>	<p style="text-align: center;">HON'BLE MR. JUSTICE AJIT BORTHAKUR</p>	<p style="text-align: center;">-DO-</p>
	<p>[COURT NO. 16] [CRIMINAL SINGLE BENCH] <u>This Bench will take up matters pertaining to :</u></p> <ol style="list-style-type: none"> 1. Bail Matter 2. Criminal Matters(Old Pending Hearing) 	<p style="text-align: center;">HON'BLE MR. JUSTICE HITESH KUMAR SARMA</p>	<p style="text-align: center;">-DO-</p>

	<p>[COURT NO. 17] [CIVIL BENCH] <u>This Bench will take up Matters pertaining to:</u> 1. Regular Second Appeal. 2. Civil Revision Petition. 3. Regular First Appeal.</p>	<p>HON'BLE MR. JUSTICE MIR ALFAZ ALI</p>	<p><i>-DO-</i></p>
	<p>[COURT NO. 18] [CIVIL BENCH- II] <u>This Bench will take up Matters pertaining to:</u> 1. Writ Petition (Civil) relating to Service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academic Institutions. 4. Tax Matters.</p>	<p>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</p>	<p><i>-DO-</i></p>